

# **Overtime allowances for Central Government employees**

†675. SHRI PRASENJIT BARMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Central Government employees drawing a pay of Rs. 750/- and above do not get overtime allowances for the extra work done by them from time to time beyond normal working hours;

(b) whether it is also a fact that the ceiling of Rs. 750/- which was prescribed long time back has not been revised even after the pay scales and allowances of these employees were revised by the Pay Commission in 1973;

(c) if so, whether Government propose to review the matter in the near future; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) The Central Government employees drawing a pay upto and inclusive of Rs. 750/- per month are eligible for the grant of overtime allowance. However, those Central Government employees whose pay exceeds Rs. 750/- per month are not eligible for the grant of overtime allowance.

(b) No, Sir. Prior to the revision of pay scales, this limit was raised to tions of the Third Pay Commission, the upper pay limit for eligibility of overtime allowance was Rs. 620/- per month. However, after the revision of pay scales, this limit was raised to Rs. 750/- per month with effect from 1-2-1974.

(c) and (d) Since the ceiling was raised in 1974, after the various pay scales were revised on the recommendations of the Third Pay Commission, no further review is warranted at this stage.

12 Noon

# **PAPERS LAID ON THE TABLE**

Report and Accounts (1978-79) of the National Instruments Limited, Calcutta and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
Sir, I beg to lay on the Table:

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-second Annual Report and Accounts of the National Instruments Limited, Calcutta, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at 1(i) above. [Placed in Library See No. LT-905/80 for (1) and (2)]

**I. Review on Report (1978-79) of the National Productivity Council.**

**II. Review on Report (1978-79) of the National Institute Design, Ahmedabad.**

**III. Review on Reports (1978-79) of Central Tool Room and training centre, Calcutta, Institute for design of electrical measuring Instruments, Bombay, Central Institute of Tool design, Hyderabad and Small Industry Extension Training Institute, Hyderabad.**

SHRI CHARANJIT CHANANA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

I. Statement of Review on the Annual Report of the National Productivity Council for the year 1978-79 [Placed in Library. See No. LT-818/

†Previously Unstarred Question  
482. Transferred from the 17th June, 1980.